

**Negotiations with All India Kendriya
Vidyalaya Teachers Association**

3318. SHRI SRIHARI RAO :
CH. RAHIM KHAN :
SHRI SYED SHAHABUDDIN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there has been any progress in the negotiations between Government and All India Kendriya Vidyalaya Teachers Association on the demands submitted by the Association;

(b) whether any agreement has been reached; and

(c) if not, the main points of differences that remain to be resolved ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : (a) to (c). According to Kendriya Vidyalaya Sangathan (Recognition of Associations) Rules and Kendriya Vidyalaya Sangathan JCM Scheme, the demands of the Kendriya Vidyalaya Sangathan Employees' Associations are required to be discussed in the staff Council of JCM only. The formulation of this Council has been stayed by the Delhi High Court on a writ petition filed by All India Kendriya Vidyalaya Teachers Association. Calcutta High Court has restrained the Sangathan from participating in any discussion with any Association without granting de jure recognition to All India Kendriya Vidyalaya Teachers Association. The issue of granting de jure recognition to All India Kendriya Vidyalaya Teachers Association is subjudice.

National water grid system

3319. SHRI GOPALAKRISHNA
THOTA :
SHRI HARIHAR SOREN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government have received a suggestion for launching of a national water

grid system so that the problem of famine in vast areas of the country and floods in other areas of the country could be tackled; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARNAND) : (a) and (b). Proposals for linking the various river systems have been made from time to time and the broad techno-economic aspects of the proposals have been examined. Keeping in view the national perspective for water resources development outlined in 1980, studies with regard to interlinking of peninsular rivers have been taken up.

**Irrigation charges for flow irrigation
and lift irrigation**

3320. SHRI V. SOBHANADREE-
SWARARAO : Will the Minister of WATER RESOURCES be pleased to state :

(a) the irrigation charges in respect of flow irrigation and lift irrigation, State-wise;

(b) whether Government have any proposal for the reduction of the big gap between the charges under flow and lift irrigation systems ;

(c) the details of suggestions given by the Union Government to the States on these lines; and

(d) the reaction of the State Governments in this regard ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) The information is given in the statement below.

(b) to (d). The National Conference of Irrigation and Water Resources Ministers of States and Union Territories held in July, 1986 has recommended, *inter-alia*, that efforts should be made to rationalise water rates for flow and lift irrigation schemes. The matter is being pursued with the State authorities.